

**03.01.2020:** Accused Nijam Uddin is present with petition No. 33/2020 and prays for previous bail. It is stated in the petition that he went to Kerela for livelihood. Perused the case record. Heard. From the case record, it appears that the accused Nijam Uddin defaulted since 30.07.2018 and NBWA was issued against him and since then the case is pending for appearance. The case is under section 120(B)/366 of IPC. However, considering the ground stated in the petition and that the accused person Nijam Uddin has voluntarily appeared, the accused person Nijam Uddin is allowed to remain on previous bail with condition that he shall regularly appear in the court and with cost of Rs. 1000/-, which shall be paid to the fund of DLSA, Morigaon. Recall shall be issued to him only on submission of receipt showing that he has paid the cost to the Fund of DLSA, Morigaon. Furnish copy of this order to the Ld. Secretary, DLSA, Morigaon for his perusal. Accused Md. Ashiqul Ahmed is absent without step. Issue fresh NBWA against him.

Fix 24.04.2020 for further appearance.